

Notifications and Orders

(141) Delegation of powers - No. 10/3/2-UTFI(I)-2009/8625. -In exercise of the powers conferred by the sub-section (2) of section 21 of the Capital of Punjab (Development and Regulation) Act, 1952,1, Sanjay Kumar, I.A.S., Chief Administrator, Union Territory, Chandigarh, hereby delegates powers exercisable by me under sub-section (1), (2) and (3) of section 10 of the said Act and the rules made thereunder to Shri Ajoy Sharma, I.A.S., Special Secretary, Finance, Chandigarh Administration.

2. The appeals, which are to be heard by him, will be decided by the Chief Administrator and marked to him and accordingly Superintendent (R&J) will submit the case to the Special Secretary Finance after obtaining approval from the Chief Administrator.

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